GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 718 TO BE ANSWERED ON 23.07.2021

AMENDMENT IN ADOPTION LAW

718. DR. RAM SHANKAR KATHERIA: SHRI JANARDHAN MISHRA:

Will the Minister of WOMEN AND CHILDDEVELOPMENT be pleased to state:

- (a) whether the Government proposes to amend laws related to adoption;
- (b) if so, the time by which the guidelines in this regard are likely to be issued;
- (c) whether the Government proposes to take steps to designate any agency or appoint any nodal officer at the local (district) level for effective implementation of the said laws; and
- (d) if so, the time by which the said agency or the said officer is likely to be appointed?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d) The Juvenile Justice (Care and Protection of Children) Amendment bill, 2021, to empower District Magistrate including Additional District Magistrate for completing adoption process under the Juvenile Justice (Care and Protection of Children) Act, 2015, inter Alia, has been passed in Lok Sabha on 24.03.2021. The standard instructions for issuance of subordinate legislation as prescribed by the Government shall be applicable for framing Adoption Regulations after passing of the bill by Parliament.
